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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 1053/2011

ADITYA SARDA Plaintiff

Through: Mr. Rajt Sehgal, Adv.

Versus

ARJUN SINGH Defendant

Through: Mr. Ravi Gupta, Sr. Adv. with Mr.

A.K. Jain, Mr. Pankaj Jain, Mr. Ankit Kohali, Mr. Ashok Kumar Jain and

Ms. Mallika Bhatia, Advs.

CORAM:

HON'BLE MR. JUSTICE RAJIV SAHAI ENDLAW

<u>ORDER</u>

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17.05.2018

IA No.6923/2018 (for exemption)

- 1. Allowed, subject to just exceptions.
- 2. The application is disposed of.

OA No.54/2018 & IA No.6922/2018 (for condonation of 14 days delay in filing the appeal)

- 3. The defendant has preferred this Chamber Appeal aggrieved from disallowance by the Joint Registrar, as irrelevant, of some of the questions put by the counsel for the defendant to the plaintiff during cross-examination.
- 4. The senior counsel for the defendant/applicant, after full hearing, withdraws the appeal.
- 5. Dismissed as withdrawn.

RAJIV SAHAI ENDLAW, J.

MAY 17, 2018/bs...